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NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/278/ (IB)/2017

NAME OF THE PETITIONER(S)

: SALSAR TECHNO ENGINEERS PVT LTD

NAME OF THE RESPONDENT(S)

: EERA ENGINEERS PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. 3HUBHARANJANI ANANTH

COUNSEL FOR APPLICANT CREDITOR

Shubhs.

2. M. NARENDRAN

COURSEL FOR RESPONDENT

Naue

ORDER

Ms Shubharanjani Ananth, counsel for petitioner present. Shri M Narendran, counsel for respondent present. On the last date of hearing, it has been recorded that the respondents had agreed to pay the outstanding debt of Rs.36,91,717/- in 7 instalments. Accordingly they have filed the schedule of payment today. Counsel for petitioner has filed a memo stating that the respondent company has become a public limited company and the name has been changed as Salsa Techno Engineering Ltd and prayed to direct the respondents to issue the cheques on the changed name for which counsel for respondent agreed. Counsel for respondent is further directed to give post-dated cheques for the outstanding debt as per accepted schedule on the next date of hearing. Put up on 11.07.2017 at 10.30 A.M.

(K. Anantha Padmanabha Swamy) Member (Judicial)